

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

Appeal No. 35 of 2016 & IA NOs. 90 & 189 of 2016

&

Appeal NO. 45 of 2016 & IA NO. 117 OF 2016

Dated: 21st December, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

Appeal No. 35 of 2016 & IA NOs. 90 & 189 of 2016

In the matter of:-

GMR Kamalanga Energy Ltd.

...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kapur
Mr. Vishrov Mukherjee
Mr. Rohit Venkat

Counsel for the Respondent(s) : Mr. K.S. Dhingra for R-1

Mr. Raj Kumar Mehta
Mr. Abhishek Upadhyay
Ms. Himanshi Andley for R-2

Appeal NO. 45 of 2016 & IA NO. 117 OF 2016

In the matter of:-

GRIDCO Ltd.

...Appellant(s)

Vs.

GMR Karmalanga Energy Ltd. & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Raj Kumar Mehta
Mr. Abhishek Upadhyay
Ms. Himanshi Andley

Counsel for the Respondent(s) : Mr. Amit Kapur
Mr. Vishrov Mukherjee
Mr. Rohit Venkat for R-1

Mr. K.S. Dhingra for R.6

ORDER

We have heard learned counsel for Respondent No. 2 in Appeal No. 35 of 2016.

List these matters for further hearing on **22.12.2016 at 2:30 p.m.**

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ss/mk